

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3011
ANSWERED ON:24.04.2012
APPOINTMENT ON COMPASSIONATE GROUND IN BSF
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a provision for compassionate appointment of the family members of employees/soldiers in the Border Security Force (BSF) in the eventuality of untimely death of an employee/soldier;
- (b) if so, the details thereof;
- (c) whether the widow of a deceased employee is given appointment in case the same is demanded by her on compassionate ground; and
- (d) if so, the details of the pending cases of appointment on compassionate ground at present and the steps taken to clear all the pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes, Madam. There is a provision for compassionate appointment of the eligible family members of Border Security Force (BSF) personnel in the eventuality of untimely death of an employee/soldier, as per the Scheme issued by the Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training), vide Office Memorandum No.14014/6/94-Estt dated 9th Oct, 1998. The said scheme provides for compassionate appointment to a dependent family member (spouse, son including adopted son, daughter including adopted daughter, brother or sister in the cases of unmarried Govt. servants) of such BSF personnel who dies during service or is killed in action or is medically boarded out. The compassionate appointments can be made up to a maximum of 5% of vacancies falling under direct recruitment quota in any Group 'C' or 'D' posts.

(c) & (d): The widow of a deceased employee or eligible dependent family member of the deceased Govt. servant is given appointment in case the same is demanded on compassionate grounds, subject to availability of vacancies against the compassionate appointment quota and fulfillment of the prescribed eligibility conditions. However, due to limited percentage of compassionate appointment quota, at times appointment of all the applicants to the specific posts applied for has not been possible and therefore, a waiting list is maintained by the Force for considering their appointments against the compassionate appointment quota depending upon the availability of vacancies in the posts desired by them. As on date following number of cases of compassionate appointments are pending for want of vacancies in the particular posts demanded by the family members:-

(i) Constable (Dafttry) - 19

(ii) Constable (General Duty & - 12
Tradesmen)

(iii) ASI (Steno) & Head Const (Min) - 53

In order to clear the pending cases, suitability tests of candidates for considering cases of compassionate appointments to various posts are held as and when the vacancies arise in the compassionate appointment quota. Such suitability tests are conducted on a monthly basis.